



lieu of the said petition and is free from the rigours of the Code and Regulations made thereunder. Henceforth, the IRP is discharged and the suspended board of Directors is restored to its original position. Thus, IA No.640/2023 and CP(IB) No.47/Chd/Chd/2021 are disposed of accordingly.

**Sd/-**  
(Subrata Kumar Dash)  
Member (Technical)

**Sd/-**  
(Harnam Singh Thakur)  
Member (Judicial)

March 14, 2023  
DS